

DR. SUBRAMANIAM SWAMY (Bombay North East): We agree with you that the Session should be early because of ASIAD. Now, in March they are going to have a Non-aligned Conference, a very big conference. That means Budget Session is also going to be....

अध्यक्ष महोदय : आप बैठिये फंसला किया जाएगा।

How can I say anything? It is upto you to say.

श्री हरिकेश बहादुर (गोरखपुर) : अध्यक्ष जी केवल दिल्ली विश्वविद्यालय का ही मामला नहीं है। जामिया मिलिया विश्वविद्यालय में भी है। आशा है आप अलाऊ करेंगे।

अध्यक्ष महोदय : आप लिखकर दीजिए, देखेंगे।

SHRI NIREN GHOSH (Dum Dum): I gave notice of an adjournment motion.

AN HON. MEMBER: Has it been disallowed?

MR. SPEAKER: No. What is the problem.

SHRI NIREN GHOSH: I gave notice. I want demonetisation in order to root out the evil of black money.

अध्यक्ष महोदय : देखेंगे।

श्री हरिश कुमार गंगवार (पीलीभीत) : अध्यक्ष जी दिल्ली में बहुत समय से चुनाव नहीं हो रहे हैं। यह जन प्रतिनिधित्व देने का सवाल है। सरकार डेमोक्रेसी को मार रही है।

अध्यक्ष महोदय : छोड़िये इसको। हो गया आप बैठिये यह तो इलैक्शन कमीशन जाने।

श्री हरिश कुमार गंगवार : आप मंत्री जी से कहें।

MR. SPEAKER: I am not to.

(Interruptions)

Mr. SPEAKER: This has nothing to do with it

12.04 hrs.

## PAPERS LAID ON THE TABLE

### NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table:—

(1) A copy of the Notification No. S.O. 521(E) (Hindi and English versions) published in Gazette of India dated the 22nd July, 1982 regarding extension of period of take over of management of Messrs Priyalaxmi Mills, Baroda, Gujarat, beyond five years under sub-section (2) of section 18A of the Industries (Development and Regulations) Act, 1951. [Placed in Library. See No. LT—5426/82]

(2) A copy of the Notification No. S.O. 554(E) (Hindi and English versions) published in Gazette of India dated the 4th August, 1982 regarding extension of management of Messrs Engel India Machine and Tools Limited, Calcutta, beyond five years under sub-section (2) of section 18FA of the Industries (Development and Regulations) Act, 1951. [Placed in Library. See No. LT—5427/82].

(3) A copy of the Notification No. S.O. 566(E) (Hindi and English versions) published in Gazette of India dated the 11th August, 1982 regarding extension of period of take over of management of Messrs Indore Textiles Limited, Ujjain, beyond five years under sub-section (2) of section 18AA of the Industries (Development and Regulations) Act, 1951. [Placed in Library. See No. LT—5428/82].